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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **OMP (ENF.) (COMM.) 38/2022**

APPLAUSE HOSPITALITY SERVICES PVT LTD & ANR.

..... Decree Holders

Through: Ms. Leena Tuteja with Ms. Diksha
Bhatia, Advocates.

versus

NEW DELHI MUNICIPAL COUNCIL Judgement Debtor

Through: Mr. Sri Harsha Peechara, ASC with
Mr. Diptiman Acharya, Advocates.

+ **O.M.P. (COMM) 146/2021**

**APPLAUSE HOSPITALITY SERVICES PRIVATE LIMITED &
ANR.** Petitioners

Through: Ms. Leena Tuteja with Ms. Diksha
Bhatia, Advocates.

versus

NEW DELHI MUNICIPAL COUNCIL Respondent

Through: Mr. Yogender Handoo, ASC with Ms.
Noopur Singhal, Advocate.

+ **O.M.P. (COMM) 532/2020**

NEW DELHI MUNICIPAL COUNCIL Petitioner



Through: Ms. Leena Tuteja with Ms. Diksha
Bhatia, Advocates.

versus

APPLAUSE HOSPITALITY SERVICES PVT. LTD AND ANR
..... Respondents

Through: Mr. Yogender Handoo, ASC with Ms.
Noopur Singhal, Advocate.

CORAM:
HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI

ORDER
30.05.2022

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Ms. Noopur Singhal, learned counsel seeks accommodation on the
ground that Mr. Anil Grover, learned Standing Counsel for the New Delhi
Municipal Council is not available today.

At request, re-notify on 12th October 2022.

ANUP JAIRAM BHAMBHANI, J.

MAY 30, 2022/ds